

संख्या: P-24021/7/2024-IPR -International Policy

भारत सरकार/ Government of India

वाणिज्य और उद्योग मंत्रालय/ Ministry of Commerce and Industry

उद्योग संवर्धन और आंतरिक व्यापार विभाग/ Department for Promotion of Industry and Internal Trade

(आईपीआर - अंतर्राष्ट्रीय नीति अनुभाग)/ (IPR -International Policy Section)

वाणिज्य भवन, नई दिल्ली/ Vanijya Bhawan, New Delhi

दिनांक: 5th December, 2024

ORDER

Sanction of the President is hereby conveyed for deputation of following officers from O/o Controller General of Patents, Designs, and Trade Marks for participating in Course on JPO/IPR training program for Operational Patent Examination Training (OPET) from December 9 -18, 2024 in Tokyo, Japan.

1. Mr. Ashutosh Sharma, Examiner of Patents and Designs
2. Mr. Nikhil Prasad, Examiner of Patents and Designs

2. The tour will commence from date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

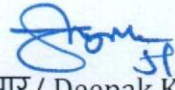
3. The terms and conditions of the deputation will be as under: -

- a. **Period of deputation:** The period of deputation of the above mentioned officials will be from December 9 -18, 2024 (10 days) excluding journey time and enforced halts, if any.
- b. **Pay:** During the period of deputation, the officers will draw their pay and allowances in the existing capacity. The expenditure on their pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officers will not be allowed to draw any part of the salary in foreign exchange.
- c. **Medical Assistance:** JPO/AOTS will cover Medical Insurance in the Japan only.
- d. **Passage etc:** The entire expenditure on air travel, hotel accommodation, other daily allowance etc. of the officials will be borne by Japan Patent Office/ the Association for Overseas Technical Cooperation and Sustainable Partnerships (AOTS).
- e. **Mobile expense:** Expenditure on mobile phone, local domestic transportation and visa fees will be governed as per MEA and DoE guidelines and will be debited from budget head of O/o CGPDTM under- 3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2024-25.

f. The officials will submit the tour report to their office, Department for Promotion of Industry and Internal Trade and Ministry of External Affairs.

4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.

5. This is issued with the concurrence of AS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No. 17 dated 06.11.2024 of File P-24021/7/2024-IPR -International Policy (201493).


(दीपक कुमार/ Deepak Kumar)

उप निदेशक/ Deputy Director

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To:

The Pay & Accounts Officer (PAO),

Department for Promotion for Industry and Internal Trade,
Udyog Bhawan,
New Delhi.

Copy to:

1. The Head of Chancery, Embassy of India, Tokyo, Japan
2. The Joint Secretary (East Asia Division), Ministry of External Affairs, New Delhi
3. Shri Anoop K Joy, Joint Controller (International Affairs Division), O/o CGPDTM
4. PA to CGPDTM, Boudhik Sampada Bhavan, Mumbai
5. Mr. Ashutosh Sharma, Examiner of Patents and Designs, O/o CGPDTM
6. Mr. Nikhil Prasad, Examiner of Patents and Designs, O/o CGPDTM
7. Sr. PPS to SIIT/PPS to AS(HP)/PA to Dir (KT), DPIIT
8. Shri Arun Kumar Gupta, US, IPR (Estt.), Vanijya Bhawan, New Delhi
9. Fin.II Section of DPIIT with the request to kindly make arrangement for uploading in FVMS alongwith outcome of the tour.